

ITEM NO.110

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 609/2015

INDRAJIT DAS

Appellant(s)

VERSUS

THE STATE OF TRIPURA

Respondent(s)

(IA No. 196208/2022 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 50631/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 64149/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES AND IA No. 196194/2022 - SUSPENSION OF SENTENCE)

Date : 19-01-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE VIKRAM NATH

For Appellant(s)

Ms. Madhumita Bhattacharjee, AOR (NP)
Ms. Srija Choudhury, Adv.
Ms. Arushi Mishra, Adv.

For Respondent(s)

Mr. Shuvodeep Roy, AOR
Mr. Deepayan Dutta, Adv.
Mr. Kabir Shankar Bose, Adv.
Mr. Arnav Singh Deo, Adv.
Mr. Sai Shashank, Adv.

UPON hearing the counsel the Court made the following
O R D E R

A request of adjournment is made on the ground that the learned arguing counsel for the appellant is indisposition.

List this matter after one week.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)